

MINUTES OF THE MEETING No. 33/10 dated 11.11.2009 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.32/10 for confirmation and confirmed and adopted the same without any change.

Case No M-164 NC No.33/10 Dated 11.11.09	M/ s Puneet Resins Ltd, Mumbai F.No.01/83/50/536 /AM07/DES-IV RLA F.No.03/95/40/551/AM07 Lic.No.0310394438 dated 11.8.2008
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The Committee considered the case as per agenda. The Committee considered the request of the firm dated 13.8.2009 and allowed correction in the decision of the Norms Committee Meeting No.38/83 dated 3.1.2007 Case No.50/23/83-ALC1/2006 as under:-

“The quantity of import item at S.No.3 i.e. Dioctyl Phthalate Plasticizer – 0.130 Kg may be read as Dioctyl Phthalate Plasticizer – 0.130 MT.”

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-165 NC No.33/10 Dated 11.11.09	M/ s Goa Glass Fibre Ltd, Goa F.No.01/83/50/2033 /AM08/DES-IV RLA F.No.17/24/40/158/AM08 Lic.No.1710001970 dated 3.3.2008
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 11.11.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Binani Chopped Strand Mat (Emulsion Bond)	1 MT	1. Vinamul 88271 (PVA Emulsion)	0.0625 MT
		2. Colemanite (Natural Calcium Borate)	0.151 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-166 NC No.33/10 Dated 11.11.09	M/ s Goa Glass Fibre Ltd, Goa F.No.01/83/50/85 /AM08/DES-IV RLA F.No.17/24/40/59/AM08 Lic.No.1710001769 dated 21.9.2007
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 11.11.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Binani Chopped Strand Mat Emulsion Bonded	1 MT	1. Neoxil 968/60 (Plasticizer) 2. Dynasilane VT Moeo (Coupling agent) 3. a) Vinamul 8853 (PVA Emulsion) b) Vinamul 88271 (PVA Emulsion) 4. Colemanite (Natural Calcium Borate) 5. Knives & cutting Blades 6. Nickle Cladded Copped Strips – width 19 mm & thickness 1.4 mm	0.001 MT 0.000127 MT 0.003 MT 0.0625 MT 0.151 MT 1 No. Net to net with accountability in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-167 NC No.33/10 Dated 11.11.09	M/ s K.V. Fire Chemicals (I) Pvt. Ltd, Mumbai F.No.01/83/50/779 /AM08/DES-IV RLA F.No.03/94/40/201/AM08 Lic.No.0310434261 dated 28.6.07
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC(Chem.Div.) present in the meeting and stated that following information may be called for from the firm:-

1. Technical literature, and specification of the export product and
2. Production & Consumption Data duly certified by CA

The Committee decided to request the firm to provide the information within 15 days time. Accordingly the case may be re-listed on 9.12.2009.

Case No M-168 NC No.33/10 Dated 11.11.09	M/ s Stylrite Optical Inds., Mumbai F.No.01/83/50/80 /AM03/DES-IV RLA F.No.03/24/40/435/AM99 Lic.No.03026492 dated 24.11.1998
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting. The Committee noted that there has already SION H-304 for the export product and decided that there is no need to further fix adhoc norms.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

MEETING NUMBER : 33/83-ALC1/2009 **MEETING DATE** : 11.11.2009

Para 4.7 Decision(DRAFT)

Case No.:825/24/83-ALC1/2007	Partv Name:INDOKEM LTD.[FORMERLY	Meet No/Date:33/83-ALC1/2009	Status:Case
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1		KNOWN AS KHATAU JUNKER LTD.]	11.11.2009	Rejected
	HQ File :01/83/050/00812/AM08/	RLA File :03/94/040/00332/AM08/	Lic.No/Date:0310436247 16.07.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 29/7/09 issued by Deptt. of C&PC (Chem.Div.) followed by reminders dated 17/9/09 and 16.10.09 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

2	Case No.:868/24/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00870/AM08/	RLA File :08/24/040/00105/AM08/	Lic.No/Date:0810066289 01.08.2007	Defer Date:25.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 23.12.2009.			

3	Case No.:350/23/85-ALC3/2007	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Deffered
	HQ File :01/85/050/00065/AM08/	RLA File :02/24/040/00148/AM08/	Lic.No/Date:0210103469 23.08.2007	Defer Date:11.11.2009
	Decision : The Committee considered the case as per agenda as per above decision of Norms Committee. Accordingly the case may be re-listed on 25.11.2009.			

4	Case No.:168/46/83-ALC1/2007	Party Name:MULCHAND M. ZAVERI	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/01976/AM08/	RLA File :08/24/040/00167/AM08/	Lic.No/Date:0810067661 09.10.2007	Defer Date:25.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 25.11.2009.			

5	Case No.:15/51/83-ALC1/2007	Party Name:NGP INDUSTRIES LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/02049/AM08/	RLA File :05/24/040/00710/AM08/	Lic.No/Date:0510213514 13.12.2007	Defer Date:25.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information			

from the firm to the D/L issued on 23/09/2009 by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 25.11.2009..

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Case No.:23/18/83-ALC1/2008	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Approved
HQ File :01/83/050/00554/AM09/	RLA File :03/95/040/00010/AM09/	Lic.No/Date:0310471831 22.05.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/48/2009-PC-II dated 15.10.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Oxidized Polyethylene Wax Solution – Lakewax 37 (Solid Content 35+/-1%)	1 Kg	Polyethylene Wax AC -392	0.260 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

7	Case No.:9/20/85-ALC3/2008	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/85/050/00146/AM09/	RLA File :02/24/040/00144/AM09/	Lic.No/Date:0210116575 27.08.2008	Defer Date:25.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.11.2009.			

8	Case No.:8/32/85-ALC3/2008	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/85/050/00215/AM09/	RLA File :02/24/040/00219/AM09/	Lic.No/Date:0210121001 12.12.2008	Defer Date:25.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.11.2009.			

9	Case No.:10/3/85-ALC3/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/85/050/00025/AM10/	RLA File :02/24/040/00230/AM09/	Lic.No/Date:0210121526 24.12.2008	Defer Date:25.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.11.2009.			

10	Case No.:1/42/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/01126/AM09/	RLA File :05/24/040/00608/AM09/	Lic.No/Date:0510233400 29.12.2008	Defer Date:25.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7/10/2009 issued by this office. The Committee decided to issue final reminder to the firm to give reply within 7 days's time. Accordingly the case may be re-listed on 25.11.2009..			

11	Case No.:9/34/85-ALC3/2008	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/85/050/00239/AM09/	RLA File :02/24/040/00247/AM09/	Lic.No/Date:0210122028 09.01.2009	Defer Date:25.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.11.2009.			

12	Case No.:8/49/83-ALC1/2008	Party Name:UMANG PHARMATECH PVT.LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/01324/AM09/	RLA File :03/95/040/00791/AM09/	Lic.No/Date:0310508546 20.02.2009	Defer Date:25.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.11.2009.			

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Case No.:16/49/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Approved
HQ File :01/83/050/01332/AM09/	RLA File :10/24/040/00106/AM09/	Lic.No/Date:1010032736 25.02.2009	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNT/01/09-10 dt. 11.11.2009 stating that the weighted average yield comes to 5.57% whereas the firm has applied at 6 % yield, the Committee decided to approve the case as applied for as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Turmeric	6002.400 Kg	Turmeric	100.000 MT
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.:18/49/83-ALC1/2008	Partv Name:KANISSHKA FLORA CHEM INDIA	Meet No/Date:33/83-ALC1/2009	Status:Case
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14			11.11.2009	Deferred
	HQ File :01/83/050/01334/AM09/	RLA File :04/24/040/00267/AM09/	Lic.No/Date:0410102502 25.02.2009	Defer Date:25.11.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SSl). Accordingly the case may be re-listed on 25.11.2009.				

15	Case No.:1/50/83-ALC1/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/01338/AM09/	RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	Defer Date:25.11.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.11.2009.				

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Case No.: 14/1/83-ALC1/2009	Party Name:HENKEL ADHESIVES TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status: Case Approved
HQ File :01/83/050/01352/AM09/	RLA File :31/24/040/00324/AM09/	Lic.No/Date:3110037696 16.03.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/90/2009-PC-II dated 9.11.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Accuset M – 15 L	1 Liter	1. Trimethylopropane Trimethacrylate 2. 2-Hydroxy Ethyl Methacrylate 3. Alpha-Hydroxy-Iso-Butyrophenone 4. Diphenyl (2,4,6 – Trimethylbenzoyl) Phosphine Oxide	0.7373 Liter 0.2390 Liter 0.0218 Liter 0.0218 Liter
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:10/7/83-ALC1/2009	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Approved
HQ File :01/83/050/00073/AM10/	RLA File :03/94/040/01105/AM09/	Lic.No/Date:0310513252 25.03.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.14010/31/2008-Ch-II dated 5.11.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Activated Titanium Dioxide Catalyst/	1 Kg	Titanium Dioxide	1.03 Kg

	Titanium Oxide Hydrate Catalyst			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

18	Case No.: 36/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status: Case Deferred
	HQ File :01/83/050/01394/AM09/	RLA File :10/24/040/00139/AM09/	Lic.No/Date:1010033236 31.03.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.12.2009.			

19	Case No.: 19/7/83-ALC1/2009	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status: Case Deferred
	HQ File :01/83/050/00082/AM10/	RLA File :34/24/040/00216/AM09/	Lic.No/Date:3410023979 15.04.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda. The reply to the D/L dated 20.7.2009 has not been received in spite of reminder dated 4.9.2009. The firm vide letter dated 14.9.2009 have requested to give 10 days time to give reply to the D/L. The reply has not so far been received. Final reminder issued on 22.10.2009. The Committee accordingly decided to defer the case for four weeks.. Accordingly the case may be re-listed on 2.12.2009.			

20	Case No.: 3/5/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status: Case Deferred
	HQ File :01/83/050/00038/AM10/	RLA File :10/24/040/00144/AM09/	Lic.No/Date:1010033431 20.04.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.12.2009.			

21	Case No.: 7/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status: Case Deferred
	HQ File :01/83/050/00042/AM10/	RLA File :09/24/040/00007/AM10/	Lic.No/Date:0910037707 21.04.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/6/2009 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 27.7.09 issued by this office. The Committee decided to issue final reminder to the firm requesting to give reply within 10 days time. Accordingly the case may be re-listed on 9.12.2009.			

	Case No.: 8/5/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status: Case Deferred
	HQ File :01/83/050/00043/AM10/	RLA File :09/24/040/00008/AM10/	Lic.No/Date:0910037708 21.04.2009	Defer Date:09.12.2009

22			21.04.2009	Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/6/2009 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 27.7.09 issued by this office. The Committee decided to issue final reminder to the firm within 10 days time. Accordingly the case may be re-listed on 9.12.2009.			

23	Case No.:9/5/83-ALC1/2009 HQ File :01/83/050/00044/AM10/	Party Name:VIVIMED LABS LIMITED RLA File :09/24/040/00009/AM10/	Meet No/Date:33/83-ALC1/2009 11.11.2009 Lic.No/Date:0910037709 21.04.2009	Status:Case Deferred Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/6/2009 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 27.7.09 issued by this office. The Committee decided to issue final reminder to the firm within 10 days time. Accordingly the case may be re-listed on 9.12.2009.			

24	Case No.:5/13/83-ALC1/2009 HQ File :01/83/050/00214/AM10/	Party Name:SPAC TAPIOCA PRODUCTS(INDIA)LTD., RLA File :32/24/040/00007/AM10/	Meet No/Date:33/83-ALC1/2009 11.11.2009 Lic.No/Date:3210040260 24.04.2009	Status:Case Deferred Defer Date:25.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.11.2009.			

25	Case No.: 4/13/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status: Case Approved								
	HQ File :01/83/050/00213/AM10/	RLA File :10/24/040/00143/AM09/	Lic.No/Date:1010033566 01.05.2009	Defer Date:								
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNT/01/09-10 dt. 27.10.2009 stating that the weighted average yield comes to 2.22% whereas the firm has applied at 2.50 % yield, the Committee decided to approve the case at 2.50% yield as under:-											
	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Oleoresin Turmeric C 14 (CURCUMIN)</td><td>12500.000 Kg</td><td>Turmeric</td><td>500.000 MT</td></tr></table>				Item of Export	Qty	Item of Import	Qty	Oleoresin Turmeric C 14 (CURCUMIN)	12500.000 Kg	Turmeric	500.000 MT
	Item of Export	Qty	Item of Import	Qty								
Oleoresin Turmeric C 14 (CURCUMIN)	12500.000 Kg	Turmeric	500.000 MT									
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.												

	Case No.:13/13/83-ALC1/2009 HO File :01/83/050/00222/AM10/	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD., RLA File :03/95/040/00030/AM10/	Meet No/Date:33/83-ALC1/2009 11.11.2009 Lic.No/Date:0310517949	Status:Case Approved Defer Date:
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01.05.2009

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/59/2009-PC-II dated 16.10.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Semi Solidified Methanol Gel Packed in Tin Cans	1 Kg	1. Methyl Alcohol	0.8330 Kg
		2. Cross Linked Acrylic Acid Polymer Powder	0.0049 Kg
		3. Veegum (Magnesium Aluminium Silicate)	0.0015 Kg
		4. Relevant Tin	Net + 1%
		Cans/Components (Ring & Lid)	Wastage

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

27	Case No.: 5/7/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status: Case Deferred
	HQ File :01/83/050/00068/AM10/	RLA File :03/94/040/00021/AM10/	Lic.No/Date:0310518211 04.05.2009	Defer Date:25.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 25.11.2009.			

28	Case No.: 11/13/83-ALC1/2009	Party Name:LUK PLASTCON LIMITED	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status: Case Deferred
	HQ File :01/83/050/00220/AM10/	RLA File :50/24/040/00001/AM10/	Lic.No/Date:5010000030 04.05.2009	Defer Date:25.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.11.2009.			

29	Case No.: 54/21/83-ALC1/2009	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status: Case Deferred
	HQ File :01/83/050/00425/AM10/	RLA File :03/94/040/00090/AM10/	Lic.No/Date:0310519659 13.05.2009	Defer Date:25.11.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 30.9.09 and reply refer to TA and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 25.11.2009.			

	Case No.: 55/21/83-ALC1/2009	Party Name:EURO DECOR PVT. LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status: Case Deferred
	HO File :01/83/050/00426/AM10/	RLA File :03/94/040/00054/AM10/	Lic.No/Date:0310519658	Defer

30		13.05.2009	Date:25.11.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L issued on 23/09/2009 by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 25.11.2009..			

31	Case No.:11/9/83-ALC1/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Approved
	HQ File :01/83/050/00134/AM10/	RLA File :03/94/040/00077/AM10/	Lic.No/Date:0310520066 15.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.15022/8/2009-Ch-II dated 5.11.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Prodiamine Technical (97.5% Min.)	1 Kg	1. 2,4 Dichloro Benzo Trifluoride 2. Di-n-Propyl Amine	0.992 Kg 0.380 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

32	Case No.:27/21/83-ALC1/2009	Party Name:S.M.S.INDUSTRIES,	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00398/AM10/	RLA File :32/24/040/00010/AM10/	Lic.No/Date:3210040367 15.05.2009	Defer Date:25.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.11.2009.			

33	Case No.:3/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/85/050/00031/AM10/	RLA File :02/24/040/00002/AM10/	Lic.No/Date:0210126586 18.05.2009	Defer Date:25.11.2009
	Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 25.11.2009.			

34	Case No.:4/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/85/050/00032/AM10/	RLA File :02/24/040/00007/AM10/	Lic.No/Date:0210126589 18.05.2009	Defer Date:25.11.2009
	Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on			

25.11.2009.

35	Case No.:5/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/85/050/00033/AM10/	RLA File :02/24/040/00008/AM10/	Lic.No/Date:0210126590 18.05.2009	Defer Date:25.11.2009
	Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SS1). Accordingly the case may be re-listed on 25.11.2009.			

36	Case No.:6/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/85/050/00034/AM10/	RLA File :02/24/040/00009/AM10/	Lic.No/Date:0210126594 18.05.2009	Defer Date:25.11.2009
	Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SS1). Accordingly the case may be re-listed on 25.11.2009.			

37	Case No.:7/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/85/050/00035/AM10/	RLA File :02/24/040/00012/AM10/	Lic.No/Date:0210126595 18.05.2009	Defer Date:25.11.2009
	Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SS1). Accordingly the case may be re-listed on 25.11.2009.			

38	Case No.:18/9/83-ALC1/2009	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00141/AM10/	RLA File :03/95/040/00082/AM10/	Lic.No/Date:0310520189 18.05.2009	Defer Date:25.11.2009
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 23/9/2009 and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 25.11.2009.			

39	Case No.:13/21/83-ALC1/2009	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00384/AM10/	RLA File :03/94/040/00097/AM10/	Lic.No/Date:0310520402 19.05.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information			

from the firm to the D/L issued on 16/9/2009 by Deptt. of C&PC (Chem.Div.). Reminder dated 29.10.09 issued by this office. Accordingly the case may be re-listed on 9.12.2009..

40	Case No.:26/21/83-ALC1/2009	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Approved
	HQ File :01/83/050/00397/AM10/	RLA File :03/94/040/00044/AM10/	Lic.No/Date:0310520790 21.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.14010/86/2008-Ch-II dated 26.10.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Dye CE MOD – O 100% Dye Content (Solvent Red Dyes)	1 Kg	1. Ortho Toludine 2. 2,5 Xylidine 3. 2,4 Xylidine 4. Beta Naphthol 5. Sodium Nitrite	0.411 Kg 0.121 Kg 0.011 Kg 0.400 Kg 0.387 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

41	Case No.:24/21/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Approved
	HQ File :01/83/050/00395/AM10/	RLA File :03/94/040/00140/AM10/	Lic.No/Date:0310521562 27.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.14010/20/2009-Ch-II dated 28.10.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	HALLMARK V-97 Containing 5% Allyl Chloride 7.5 Sodium Sulphite 4% Butynediol 7.5% Propargyl Alcohol 10% Sodium Saccharine 13% Pyridine 14.6% Epichlorohydrin and 5% Ethylene Oxide	1 Kg	1. Allyl Chloride (3- Chloropropene) 2. Sodium Sulphite 3. Butynedio (2-Butyne-1,4-Diol) 4. Propargyl Alcohol (Prop-2- YN-1-OL) 5. Sodium Saccharine 6. Pyridine 7. Epichlorohydrine 8. Ethylene Oxide	50 gms 75 gms 40 gms 75 gms 100 gms 130 gms 146 gms 50 gms
	HALLMARK I-10 Containing 4% Pyridine	1 Kg	1. PYRIDINE 2. Epichlorohydrin	40 gms 50 gms

5% Epichlorohydrin 20% Sodium Saccharine & 2.5% Propargyl Alcohol		3. Sodium Saccharine 4. Propargyl Alcohol (Prop-2- YN-1-OL)	200 gms 25 gms
NEOBRITE 880 Containing 41% Pyridine 52.3% Epichlorohydrin	1 Kg	1. Pyridine 2. Epichlorohydrin	410 gms 523 gms
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

42	Case No.: 6/11/83-ALC1/2009	Party Name:V.S.POLYMERS PVT. LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status: Case Rejected
	HQ File :01/83/050/00169/AM10/	RLA File :05/24/040/00049/AM10/	Lic.No/Date:0510242473 28.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 31/8/09 issued by Deptt. of C&PC (Chem.Div.) followed by reminders dated 7/10//09 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

43	Case No.: 56/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status: Case Approved
	HQ File :01/83/050/00427/AM10/	RLA File :03/94/040/00123/AM10/	Lic.No/Date:0310522097 01.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.14010/63/2009-Ch-II dated 6.11.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	SOLAR PPS – OH 8000 Electroplating reaction product – Chemical Name - 1- (2 Hydroxy-3- Sulphopropyle) Pyridinium Hydroxide, Inner Salt	1 Kg	1. Epichlorohydrin 2. Pyridine	0.528 Kg 0.405 Kg
	3. SOLAR – DEP 151 Electroplating reaction product – Chemical Name – N-N- Diethyle-2 Propyne- 1-Amine	1 Kg	Propargyl Alcohol	2.600 Kg
	CHROME CA SALT Electroplating salt, containing 99% Chromic Acid	1 Kg	Chromic Acid	0.990 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

44	Case No.:17/11/83-ALC1/2009	Party Name:V.S.POLYMERS PVT. LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Rejected
	HQ File :01/83/050/00180/AM10/	RLA File :05/24/040/00084/AM10/	Lic.No/Date:0510242715 01.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 31/8/09 issued by Deptt. of C&PC (Chem.Div.) followed by reminders dated 7/10/09 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

45	Case No.:29/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00400/AM10/	RLA File :10/24/040/00016/AM10/	Lic.No/Date:1010033892 03.06.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.12.2009.			

46	Case No.:30/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00401/AM10/	RLA File :10/24/040/00017/AM10/	Lic.No/Date:1010033896 03.06.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.12.2009.			

47	Case No.:57/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00428/AM10/	RLA File :10/24/040/00019/AM10/	Lic.No/Date:1010033898 03.06.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.12.2009.			

48	Case No.:9/21/83-ALC1/2009	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Rejected
	HQ File :01/83/050/00380/AM10/	RLA File :03/95/040/00125/AM10/	Lic.No/Date:0310522614 04.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 17/9/09 issued by this office followed by reminders dated 16/10/09. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

49	Case No.:45/21/83-ALC1/2009	Party Name:SHIVALIK POLYADD INDUSTRIES LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Approved
	HQ File :01/83/050/00416/AM10/	RLA File :08/24/040/00226/AM09/	Lic.No/Date:0810080473 04.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/64/2007-PC-II dated 20.10.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Filled Compound Masterbatch (Polystyrene Based) (containing 22%+/- 1% Polystyrene 76%+/- 1% Calcium Carbonate and & 2% Additives)	1 Kg	1. Polystyrene Granules 2. Calcium Carbonate 3. Additives	0.2266 Kg 0.7878 Kg 0.0206 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

50	Case No.:25/21/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00396/AM10/	RLA File :03/94/040/00192/AM10/	Lic.No/Date:0310522834 05.06.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.12.2009.			

51	Case No.:35/21/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00406/AM10/	RLA File :31/24/040/00024/AM10/	Lic.No/Date:3110038750 09.06.2009	Defer Date:25.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.11.2009.			

52	Case No.:47/21/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00418/AM10/	RLA File :10/24/040/00021/AM10/	Lic.No/Date:1010033962 09.06.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.12.2009.			

53	Case No.:17/13/83-ALC1/2009	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00226/AM10/	RLA File :03/94/040/00189/AM10/	Lic.No/Date:0310523834 12.06.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 15/9/2009 by Deptt. of C&PC (Chem.Div.). Reminder dated 29.10.09 issued by this office. Accordingly the case may be re-listed on 9.12.2009..			

54	Case No.:11/21/83-ALC1/2009	Party Name:SOLAR CHEMFERTS PVT.LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00382/AM10/	RLA File :03/95/040/00639/AM09/	Lic.No/Date:0310524169 15.06.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 21/10/2009 by Deptt. of C&PC (Chem.Div.). Reminder dated 12.11.09 issued by this office. Accordingly the case may be re-listed on 9.12.2009..			

55	Case No.:22/13/83-ALC1/2009	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Approved
	HQ File :01/83/050/00231/AM10/	RLA File :09/24/040/00086/AM10/	Lic.No/Date:0910038238 16.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. RLA, Hyderabad vide their letter No.09/24/40/0086/AM10 dated 21/10/09 has intimated that licences has been issued under para 4.7.1 of HBP on repeat basis.. The Committee decided to withdrawn the case.			

56	Case No.:44/21/83-ALC1/2009	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00415/AM10/	RLA File :08/24/040/00060/AM10/	Lic.No/Date:0810080764 16.06.2009	Defer Date:25.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L issued on 23/09/2009 by Deptt. of C&PC (PC.Div.). Reminder issued on 16.10.09. Accordingly the case may be re-listed on 25.11.2009..			

57	Case No.:16/21/83-ALC1/2009	Party Name:HP INTERNATIONAL	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00387/AM10/	RLA File :03/94/040/00187/AM10/	Lic.No/Date:0310524869 18.06.2009	Defer Date:25.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments			

from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.11.2009.

58	Case No.: 19/21/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status: Case Deferred
	HQ File :01/83/050/00390/AM10/	RLA File :03/95/040/00171/AM10/	Lic.No/Date:0310525020 19.06.2009	Defer Date:09.12.2009
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 11.11.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Last 2 years production of item of export under reference and corresponding consumption of various raw material (year-wise) duly certified by Central Excise. Accordingly the case may be re-listed on 9.12.2009.			

59

Case No.:31/21/83-ALC1/2009	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Approved
HQ File :01/83/050/00402/AM10/	RLA File :03/95/040/00150/AM10/	Lic.No/Date:0310526053 26.06.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.14010/42/2009-Ch-II dated 9.11.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
62/0- Suncon 100, Sunox L57, DI-Iso Butylated Diphenylamine Industrial Grade	1 Kg	1. Di Isobutylene 2. Diphenylamine	0.509 Kg 0.500 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

60	Case No.: 12/15/83-ALC1/2009	Party Name:DEEP PLAST INDUSTRIES	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status: Case Deferred
	HQ File :01/83/050/00263/AM10/	RLA File :08/24/040/00245/AM09/	Lic.No/Date:0810081113 30.06.2009	Defer Date:25.11.2009
	Decision :The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 19/10/2009 and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 25.11.2009.			

	Case No.: 32/21/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status: Case Approved
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HQ File :01/83/050/00403/AM10/RLA File :03/95/040/00208/AM10/Lic.No/Date:031052656530.06.2009Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 11.11.2009 as under:-

61

Export Item	Qty.	Import Item	Qty.
Self Adhesive Paper (160 GSM+/-10% with adhesive coating weight of 22 GM/SQM)	1 Sq.Mtr.	1. Chromo Paper (75 GSM+/-10%)	1.04 Sq.Meter
		2. Adhesive (55% Solid) (Water Based) (Acrylic Base)	0.0231 Kg
		3. Silicone Coated Paper (62 GSM+/-10%)	1.04 Sq. Meter

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

62	Case No.:14/21/83-ALC1/2009	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00385/AM10/	RLA File :03/94/040/00263/AM10/	Lic.No/Date:0310526961 02.07.2009	Defer Date:25.11.2009
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 28/10/2009 and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 25.11.2009.			

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Case No.:50/21/83-ALC1/2009	Party Name:ELDER EXIM PVT.LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Approved
HQ File :01/83/050/00421/AM10/	RLA File :03/94/040/00269/AM10/	Lic.No/Date:0310526758 02.07.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 11.11.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Spliced Decorative Face Veneer Layons	1 Sq. Meter	1. Decorative Veneer of Relevant species in Flitch form of rel. thickness with +/- 10% tolerance 2. Adhesive Glue 3. Adhesive Gum Tape (Plain/perforated)	1.50 Sq. Meter 3% of FOB value 2% of FOB value

Case No.:51/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Approved
HQ File :01/83/050/00422/AM10/	RLA File :03/94/040/00255/AM10/	Lic.No/Date:0310526770 02.07.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/63/2009-Ch-III dated 6.11.2009 as under:-

Export Item	Qty.	Import Item	Qty.
1. ZINTHOBRITE CLZ 942 M Electroplating Brightner – containing 5% Polyvinyl Alcohol (Polysizer 173), 20% Sodium Gluconate, 37% Epichlorhydrin	1 LTR	1. Polyvinyl Alcohol (Polysizer 173 2. Sodium Gluconate 3. Epichlorhydrin)	0.50 Kgs 0.200 Kgs 0.370 Kgs
2. ZINTHOBRITE CLZ 942 R Electroplating Brightner – containing 65.4% Epichlorhydrin , 17% Pyridine	1 LTR	1. Epichlorhydrin 2. Pyridine	0.654 Kgs 0.170 Kgs
3. AQUAGUARD 400 Electroplating Additive – containing 40% Electroclear 2000	1 LTR	1. Electro Clear 2000 (Polyacrylic Resin)	0.400 Ltrs
4. TOPBRITE NICKEL 221 Electroplating Additive – containing 40% Saccharin & 40% Allyl Chloride	1 LTR	1. Sacchrin 2. Allyl Chloride	0.400 Ltrs 0.400 Ltrs
5. GINPLATE NI 418 A Electroless nickel product – chemical name – Nickel Sulphate 55%	1 LTR	1. Nickel Metal	0.140 Kgs
6. ZINCALITE CLZ 780 M Electroplating Brightner containing 5% Sodium Gluconate, 4% Polyvinyl Alcohol (Polysizer 173)	1 LTR	1. Sodium Gluconate 2. Polyvinyle Alcohol Polysizer 173	0.050 Kgs 0.040 Kgs

7. SODIUM CONDUCTING SALT (POWDER) Electroplating salt – containing 95% Sodium Cyanide	1 Kg	1. Sodium Cyanide (Powder)	0.950 kgs
8. CROME CA SALT Electroplating Salt containing 99% Chromic Acid	1 Kg	1. Chromic Acid	0.990 Kgs
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

65	Case No.:52/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Approved
	HQ File :01/83/050/00423/AM10/	RLA File :03/94/040/00235/AM10/	Lic.No/Date:0310526766 02.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/63/2009-Ch-III dated 6.11.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	1. GINBOND 812 Electroplating Cleaner Containing 30% Polyvinyl alcohol (polysizer 173)	1 Kg	1. Polyvinyl alcohol (Polysizer 173)	0.300 Kgs
	2. GINBOND – 814 Electroplating Cleaner containing 30% Sodium Gluconate	1 Kg	1. Sodium Gluconate	0.300 Kgs
	3. SODIUM CONDUCTING SALT – Electroplating salt containing 95% Sodium Cyanide	1 Kg	1. Sodium Cyanide (Powder)	0.950 Kgs
	4. SOLAR BBIS Electroplating reaction Bis Benzene Sulphonamide	1 Kg	1. Benzene Sulphonamide 2. Benzene Sulphonile Chloride	0.600 Kgs 0.675 Kgs
	5. SOLAR PPS – OH 8000 Electroplating reaction product – Chemical Name 1- (2 Hydroxy-3-sulphopropyle) Pyridinium	1 Kg	1. Epichlorohydrin 2. Pyridine	0.528 Kgs 0.405 Kgs

Hydroxide, Inner Salt			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:39/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Approved
HQ File :01/83/050/00410/AM10/	RLA File :03/94/040/00266/AM10/	Lic.No/Date:0310527838 08.07.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/63/2009-Ch-III dated 6.11.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
1. CHROME CA SALT Electroplating salt, containing 99% Chromic Acid	1 Kg	Chromic Acid	0.990 Kgs
2. GW CLEARLYTE Electroplating Additive – containing 97% Clearlac 30	1 Kg	Electro Clear 2000(Polyacrylic Resin)	0.970 Kgs
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

67	Case No.: 4/17/83-ALC1/2009	Party Name:TARA MERCANTILE PRIVATE LIMITED	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status: Case Deferred
	HQ File :01/83/050/00286/AM10/	RLA File :05/24/040/00098/AM10/	Lic.No/Date:0510245506 09.07.2009	Defer Date:25.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L issued on 25/8/2009 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 17.9.09. Ffinal reminder issued on 16.10.09. . Accordingly the case may be re-listed on 25.11.2009			

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Case No.:37/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Approved
HQ File :01/83/050/00408/AM10/	RLA File :03/94/040/00013/AM10/	Lic.No/Date:0310528370 10.07.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/63/2009-Ch-III dated 6.11.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
SOLAR PPS – OH 8000	1 Kg	1. Epichlorohydrin	0.528 Kgs

Electroplating reaction product – Chemical Name 1- (2 Hydroxy-3- sulphopropyle) Pyridinium Hydroxide, Inner Salt	2. Pyridine	0.405 Kgs
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

69	Case No.: 40/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status: Case Approved
	HQ File :01/83/050/00411/AM10/	RLA File :03/94/040/00003/AM10/	Lic.No/Date:0310528379 10.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/63/2009-Ch-III dated 6.11.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	1. GW CLEARLYTE Electroplating Additive – containing 97% Clearlac 30	1 Kg	Electro Clear 2000(Polyacrylic Resin)	0.970 Kgs
	2. SOLAR PPS – OH 8000 Electroplating reaction product – Chemical Name 1- (2 Hydroxy-3- sulphopropyle) Pyridinium Hydroxide, Inner Salt	1 Kg	1. Epichlorohydrin 2. Pyridine	0.528 Kgs 0.405 Kgs
	3. SOLAR – SS – 144 Electroplating reaction product – Chemical name	1 Kg	Allychloride	0.532 Kg
	4. SOLAR BEO 252 Electroplating reaction product – Chemical Name – Ethoxylated 2 Butyne 1.4 Diol	1 Kg	Butynediol	1.080 Kg
	5. SOLAR BOZ Electroless Product – Chemical Name – 99% Butynediol	1 Kg	Butynediol	0.990 Kgs
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 41/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status: Case Approved
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HQ File :01/83/050/00412/AM10/	RLA File :03/94/040/01098/AM09/	Lic.No/Date:0310528373 10.07.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/63/2009-Ch-III dated 6.11.2009 as under:-			
70 Export Item GINBOND 812 Electroplating Cleaner Containing 30% Polyvinyl alcohol (polysizer 173) 2. SOLAR PPS – OH 8000 Electroplating reaction product – Chemical Name 1- (2 Hydroxy-3- sulphopropyle) Pyridinium Hydroxide, Inner Salt 3. SOLAR – DEP 151 Electroplating reaction product – Chemical Name – N-N- Diethyle- 2 Propyne-1-Amine 4. SOLAR BEO 252 Electroplating reaction product – Chemical Name – Ethoxylated 2 Butyne 1.4 Diol 5. SOLAR PS Electroplating reaction product – Chemical Name – Sodium Propyne Sulphonate	Qty. 1 Kg 1 Kg 1 Kg 1 Kg 1 Kg	Import Item Polyvinyl alcohol (Polysizer 173) 1. Epichlorohydrin 2. Pyridine Propargyl Alcohol Butynediol Propargyl Alcohol	Qty. 0.300 Kgs 0.528 Kgs 0.405 Kgs 2.600 Kgs 1.080 Kgs 0.300 Kgs
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:7/17/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Approved
HQ File :01/83/050/00289/AM10/	RLA File :03/94/040/00286/AM10/	Lic.No/Date:0310528380 10.07.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of			

C&PC(Chem.Div.) forwarded vide their U.O. No.14010/63/2009-Ch-III dated 9.11.2009 as under:-

71

Export Item	Qty.	Import Item	Qty.
CUPRAMAX AC 2183 2.5 X (Copper Brightner) (Containing 6% Dicolloy 6 CUE 100 Fold & 2% Tekno CAS 84)	1 Kg	1. Dicolloy cue 100 Fold (Benzyl- Diethylenetriamine Chloride) 2. Tekno Cac 84 (basic dye)	0.060 Kg 0.020 Kg
NEOBRITE PS (Nickel Intermediate) (Containing 99% of Propargyl Alcohol)	1 Kg	Propargyl Alcohol	0.990 Kg
MAGNUM 1097 Brightner (Nickel Brightner) (Containing 10.5% Butynediol, 0.6% Propargyl Alcohol).	1 Kg	1. Butynediol 2. Propargyl Alcohol	0.105 Kg 0.006 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

72

Case No.:12/17/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
HQ File :01/83/050/00294/AM10/	RLA File :03/95/040/00864/AM09/	Lic.No/Date:0310528674 13.07.2009	Defer Date:09.12.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 15.10.09 by Deptt. of C&PC(Chem.Div). Reminder dated 13.11.09 issued by this office.. Accordingly the case may be re-listed on 9.12.2009.			

73

Case No.:20/21/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
HQ File :01/83/050/00391/AM10/	RLA File :03/95/040/00126/AM10/	Lic.No/Date:0310528685 13.07.2009	Defer Date:09.12.2009
Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of Pharma for obtaining the technical comments and decided to defer the case for four weeks. Accordingly the case may be re-listed on 9.12.2009.			

Case No.:8/17/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
HO File :01/83/050/00290/AM10/	RLA File :03/95/040/01033/AM09/	Lic.No/Date:0310528613	Defer

74			13.07.2009	Date:25.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L issued on 1/10/2009 by Deptt. of C&PC (Chem.Div.). Reminer issued on 16.10.09. Accordingly the case may be re-listed on 25.11.2009..			

75	Case No.:19/17/83-ALC1/2009	Party Name:INDIAN EMPORIUM	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00301/AM10/	RLA File :10/24/040/00035/AM10/	Lic.No/Date:1010034483 14.07.2009	Defer Date:25.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.11.2009.			

76	Case No.:20/17/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00302/AM10/	RLA File :04/24/040/00066/AM10/	Lic.No/Date:0410106107 14.07.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from firm and RLA vide letter dated 15/9/09. Reminder issued on 13.11.09. Accordingly the case may be relisted on 2.12.09.			

77	Case No.:25/17/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Approved
	HQ File :01/83/050/00307/AM10/	RLA File :10/24/040/00081/AM09/	Lic.No/Date:1010034491 15.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/23/2004-Ch-II dated 9.11.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Catalyst Type: Actisorb 302 (Containing Copper Oxide 33± 3% Zinc Oxide 37± 3% Alumina 16± 2%)	1 Kg	1. Zinc 2. Copper 3. Alumina Powder	0.303 kg 0.372 kg 0.163 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:26/17/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Approved
	HO File :01/83/050/00308/AM10/	RLA File :10/24/040/00088/AM09/	Lic.No/Date:1010034492	Defer Date:

15.07.2009

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/80/2008-Ch-II dated 12.10.2009 as under:-

78

Export Item	Qty.	Import Item	Qty.
Direct Reduction Reforming Catalyst, Type: C11-9-05 RWH (Containing 11.5% Nickel) and 22% of Special Grade Alumina Powder	1 Kg	1. Nickel Metal 2. Special Grade Alumina Powder	0.115 kg 0.228 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:27/17/83-ALC1/2009

Party Name:SUD-CHEMIE INDIA PVT LTD.

Meet No/Date:33/83-ALC1/2009
11.11.2009Status:Case
Approved

HQ File :01/83/050/00309/AM10/

RLA File :10/24/040/00102/AM09/

Lic.No/Date:1010034493
15.07.2009

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/11/2000-Ch-II dated 12.10.2009 as under:-

79

Export Item	Qty.	Import Item	Qty.
Hydrodesulphurization/ Hydrotreating catalyst 20-7-06 CDS (Containing Nickle Oxide 3.3 to 4.3% MoO ₃ 16.5. to 18.5%)	1 Kg	1. Nickel 2. Molybdenum Trioxide 3. Special Grade Alumina	0.0304 Kg 0.168 Kg 0.800 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:46/21/83-ALC1/2009

Party Name:HERANBA INDUSTRIES LTD.

Meet No/Date:33/83-ALC1/2009
11.11.2009Status:Case
Deferred

HQ File :01/83/050/00417/AM10/

RLA File :03/94/040/00283/AM10/

Lic.No/Date:0310528945
15.07.2009Defer
Date:09.12.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 26/10/2009 by Deptt. of C&PC (Chem.Div.). The Committee decided to issued reminder. Accordingly the case may be re-listed on 9.12.2009..

80

Case No.:33/17/83-ALC1/2009

Party Name:DUCOL ORGANICS & COLOURS
PVT.LTD.Meet No/Date:33/83-ALC1/2009
11.11.2009Status:Case
Approved

HQ File :01/83/050/00315/AM10/

RLA File :03/94/040/00238/AM10/

Lic.No/Date:0310529159
16.07.2009

Defer Date:

81	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/35/2008-Ch-II dated 5.11.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	1. Durmacol Brown (Durmacol Earth/ Durmacol Coffee Brown) (Pigment Content 34%)	1 Kg	1. Pigment Red 101 (C.I.No.4100) 2. Emulsifiers 3. Surfactants 4. Propylene Glycol	0.350 kg 0.075 Kg 0.010 Kg 0.010 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

82	Case No.: 34/17/83-ALC1/2009	Party Name:AJANTA PHARMA LTD.,	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status: Case Deferred
	HQ File :01/83/050/00316/AM10/	RLA File :03/94/040/00220/AM10/	Lic.No/Date:0310529278 16.07.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of Pharma for obtaining the technical comments and decided to defer the case for four weeks. Accordingly the case may be re-listed on 9.12.2009.			

83	Case No.: 36/17/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status: Case Deferred
	HQ File :01/83/050/00318/AM10/	RLA File :03/95/040/00126/AM09/	Lic.No/Date:0310529516 17.07.2009	Defer Date:25.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L issued on 14/9/2009 by Deptt. of C&PC (Chem.Div.). Reminder issued on 16.10.09. Accordingly the case may be re-listed on 25.11.2009..			

84	Case No.: 38/17/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status: Case Deferred
	HQ File :01/83/050/00320/AM10/	RLA File :04/24/040/00063/AM10/	Lic.No/Date:0410106297 20.07.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 15/9/09 . Reminder issued on 13.10.09. Accordingly the case may be relisted on 2.12.09.			

	Case No.: 39/17/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status: Case Deferred
	HO File :01/83/050/00321/AM10/	RLA File :08/24/040/00098/AM10/	Lic.No/Date:0810081572	Defer

85		20.07.2009	Date:09.12.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 15/9/09 . Reminder issued on 13.11.09. Accordingly the case may be relisted on 9.12.09.			

86	Case No.: 43/17/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status: Case Deferred
	HQ File :01/83/050/00328/AM10/	RLA File :03/94/040/00282/AM10/	Lic.No/Date:0310529941 21.07.2009	Defer Date:25.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L issued on 12/10/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.11.2009..			

87	Case No.: 3/21/83-ALC1/2009	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status: Case Deferred
	HQ File :01/83/050/00374/AM10/	RLA File :02/24/040/00080/AM10/	Lic.No/Date:0210130118 07.08.2009	Defer Date:25.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 29/10/2009 issued by this office. Accordingly the case may be re-listed on 25.11.2009.			

Case No.:4/21/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Approved									
HQ File :01/83/050/00375/AM10/	RLA File :05/24/040/00150/AM10/	Lic.No/Date:0510247442 10.08.2009	Defer Date:									
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 11.11.2009 as under:-												
Export Items <table><tr><th>Sr. No</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1</td><td>Printed Diary Title- Desk Diary WEEK/ VIEW A4 RE 2010 KFA43BG10 2. Containing Printed Diary Block(Contains Paper 50-150Gsm)-298.0 Kgs 3. Containing PVC Coated Paper (170-240 mm)- 154.44 Sq Meter 4. Containing Book Binding Board (1mm to 4mm)- 101.0 Kgs</td><td>1000 Nos. (495 Kgs.)</td></tr><tr><td></td><td>Printed Diary Title-Desk DIARY DAY TO PAGE APP 2010 KFA51ABU10</td><td></td></tr></table>				Sr. No	Description of Item	Quantity	1	Printed Diary Title- Desk Diary WEEK/ VIEW A4 RE 2010 KFA43BG10 2. Containing Printed Diary Block(Contains Paper 50-150Gsm)-298.0 Kgs 3. Containing PVC Coated Paper (170-240 mm)- 154.44 Sq Meter 4. Containing Book Binding Board (1mm to 4mm)- 101.0 Kgs	1000 Nos. (495 Kgs.)		Printed Diary Title-Desk DIARY DAY TO PAGE APP 2010 KFA51ABU10	
Sr. No	Description of Item	Quantity										
1	Printed Diary Title- Desk Diary WEEK/ VIEW A4 RE 2010 KFA43BG10 2. Containing Printed Diary Block(Contains Paper 50-150Gsm)-298.0 Kgs 3. Containing PVC Coated Paper (170-240 mm)- 154.44 Sq Meter 4. Containing Book Binding Board (1mm to 4mm)- 101.0 Kgs	1000 Nos. (495 Kgs.)										
	Printed Diary Title-Desk DIARY DAY TO PAGE APP 2010 KFA51ABU10											

2	2. Containing Printed Diary Block (Contains Paper 50-150 Gsm)- 335.2 Kgs 3. Containing PVC Coated Paper (170-240 Gsm)- 68.14 Sq Meter 4. Containing Book Binding Board (1mm to 4 mm) - 51.2 Kgs	800 Nos. (403.2 kgs.)
3	Printed Diary Title- DESK DIARY WEEK/VIEW A4 BL 2010 KFA43BK10 2. Containing Printed Diary Blocks (Contains Paper 50-150 Gsm- 1281.4 Kgs 3. Containing PVC Coated Paper (170-240 Gsm) - 664.09 Sq Meter 4. Containing Book Binding Board (1mm to 4mm)- 434.3 Kgs	4300 Nos. (2128.5 kgs.)
4	Printed Diary TITLE- OBSOLETE DESK DIARY D/PG APP A4 RED KFA41ABG10 1. Containing Printing Paper Uncoated (50-150 Gsm)- 665.0 Kgs 3. Containing PVC Coated Paper (170-240 Gsm- 126.19 Sq Meter 4. Containing Book Binding Board (1mm to 4mm)- 112.0 Kgs	800 Nos. (816.8 kgs.)
5	Printed Diary TITLE- ST DESK DIARY DAY DAY/ PAG A5 RED KFA51BG10 2. Containing Printed Diary Block (Contains Paper 50-150 Gsm)- 419.0 Kgs 3. Containing PVC Coated Paper (170-240 Gsm)-85.18 Sq Meter 4. Containing Book Binding Board (1mm to 4mm)- 64.0 Kgs	1000 Nos. (512.0 kgs.)
6	Printed Diary TITLE- CSD DESK DIARY 2WK/VW POR BL 2010 KFA2BK 10 2. Containing Printed Diary Block (Contains Paper 50-150 Gsm)- 13.8 Kgs. 3. Containing PVC Coated Paper (170-240 Gsm)- 12.48 Sq Meter. 4. Containing Book Binding Board (1mm to 4mm)- Nil	300 Nos. (19.2 Kgs.)
	Printed Diary TITLE-OBSOLETE OB DESK DIARY DAY/PGE A4 B KFA41BK10 1. Containing Printing Paper uncoated (50- 150 Gsm)-	

7	10820.0 Kgs 3. Containing PVC Coated Paper (170-240 Gsm)- 2050.62 Sq Meter. 4. Containing Book Binding Board (1mm to 4mm)- 1820.0 Kgs	13000 Nos. (13273 Kgs.)
8	Printed Diary TITLE- DESK DIARY 2 DAY/PGE A4 BL 2010 KFA42BK10 1. Containing Printing Paper Uncoated(50-150 Gsm)- 238.9 Kgs 3. Containing PVC Coated Paper (170-240 Gsm)- 92.66 SQ Meter 4. Containing Book Binding Board-82.8 Kgs	600 Nos. (350.4 kgs.)
9	Printed Diary TITLE- DESK DIARY 2 DAYS/PGE A5 BLK 2010 KFA52BK10 2. Containing Printed Diary Block (Contains Paper 50-150 Gsm)- 172.8 Kgs. 3. Containing PVC Coated Paper (170-240 Gsm)- 77.72 Sq Meter. 4. Containing Binding Board (1mm to 4mm)- 55.8 Kgs	900 Nos. (256.5 Kgs.)
10	Printed Diary TITLE- DESK DIARY DAY/PGAPP A5 BLK 2010 KFA51ABK10 Net Weight of Export- 2355.2 Kgs Containing Printed Diary Block (Contains paper 50-150 Gsm)- 1927.2 Kgs Containing PVC Coated Paper (170-240 Gsm)- 391.85 Sq Meter Containing Book Binding Board (1mm to 4mm)- 294.4 Kgs	4600 Nos. (2355.2 Kgs.)
11	Printed Diary TITLE- DESK DAIARY WEEK/VIEW A5 RED 2010 KFA53BG10 2. Containing Printed Diary Block (Contains Paper 50- 150Gsm)- 505.6 Kgs 3. Containing PVC Coated Paper (170-240 Gsm)- 261.82 Sq Meter 4. Containing Binding Board (1mm to 4mm)- 163.2 Kgs	3200 Nos. (780.8 Kgs.)
12	Printed Diary TITLE- DESK DIARY 1DAY/PAGE A5 BLK 2010 KFA51BK10 2. Containing Printed Diary Blocks (Contains Paper 50-150 Gsm)- 5447.0 Kgs 3. Containing PVC Coated Paper (170-240 Gsm)- 1107.39 Sq Meter 4. Containing Binding Board (1mm to 4mm)- 832.0 Kgs	13000 Nos. (6552.0 Kgs.)

13	Printed Diary TITLE- DESK DIARY DAY A PGE A4 RED 2010 KFA41BG10 1. Containing Printing Paper Uncoated 50-150 Gsm- 1664.6 Kgs 3. Containing PVC Coated Paper- (170-240 Gsm)- 315.48 Sq Meter 4. Containing Binding Board (1mm to 4mm)-280.0 Kgs	2000 Nos. (2042.0 Kgs.)
14	Printed Diary Title- DESK DIARY WEEK/VIEW A5 BLUE 2010 KFA53BU10 2. Containing Printed Diary Block (Contains Paper 50-150 Gsm)- 900.6 Kgs 3. Containing PVC Coated Paper (170-240Gsm)- 474.51 Sq Meter 4. Containing Binding Board (1mm to 4mm)- 290.7 Kgs	5700 Nos. (1390.8 Kgs.)
15	Printed Diary TITLE- OBSOLETE DESK DIARY D/PG APP A4 BLK KFA41ABK10 1. Containing Printing Paper Uncoated 50-150 Gsm- 2163.9 Kgs 3. Containing PVC Coated Paper (170-240 Gsm)- 410.12 Sq Meter 4. Containing Binding Board (1mm to 4mm)- 364.0 Kgs	2600 Nos. (2654.6 Kgs.)
16	Printed Diary TITLE- CBD DSK DIARY PORT WK/VW B 2010 KF1BK10 2. Containing Printed Diary Block (Contains Paper 50-150 Gsm)- 556.8 Kgs 3. Containing PVC Coated Paper (170-240 Gsm)- 362.1 Sq Meter 4. Containing Binding Board (1mm to 4mm)- Nil	8700 Nos. (739.5 Kgs.)
17	Printed Diary TITLE- DESK DIARY WEEK/VIEW A4 BLU 2010 KFA43BU10 2. Containing Printed Diary Block- (Contains Paper 50-150 Gsm) 566.2 Kgs 3. Containing PVC Coated Paper (170-240Gsm)- 293.44 Sq Meter 4. Containing Binding Board (1mm to 4mm)- 191.9 Kgs	1900 Nos. (940.5 Kgs.)
18	Printed Diary TITLE- DESK DIARY SLIM WEEK TO VIEW BLK 2010 KFHBK10 2. Containing Printed Diary Block (Contains Paper 50-150 Gsm)- 44.8 Kgs	700 Nos. (57.4 Kgs.)

	3. Containing PVC Coated Paper (170-240 Gsm)-29.13 Sq Meter 4. Containing Binding Board (14mm to 4mm)- Nil	
19	Printed Diary TITLE- DESK DIARY WEEK/VIEW A5 BLA 2010 KFA53BK10 2. Containing Printed Diary Block (Contains Paper 50-150Gsm)- 2370.0 Kgs 3. Containing PVC Coated Paper (170-240Gsm)- 1248.72Sq Meter 4. Containing Binding Board (1mm to 4mm)- 765.0 Kgs	15000 Nos. (3660.0 Kgs.)
20	Printed Diary TITLE- DESK DIARY DAY/PG APP A5 RED 2010 KFA51ABG10 2. Containing Printing Diary Block (Contains Paper 50-150 Gsm)- 419.0 Kgs 3. Containing PVC Coated Paper (170-240Gsm)- 85.18 Sq Meter 4. Containing Binding Board (1mm to 4mm)- 64.0 Kgs	1000 Nos. (512.0 Kgs.)
21	Printed Diary TITLE- DESK DIARY 1DAY/PGE A5 BLU 2010 KFA51ABG10 2. Containing Printed Diary Blocks (Contains Paper 50-150 Gsm)- 2346.4 Kgs 3. Containing PVC Coated Paper (170-240 Gsm)-477.03 Sq Meter 4. Containing Binding Board (1mm to 4mm)- 358.4 Kgs	5600 Nos. (2867.2 Kgs.)
22	Printed Diary TITLE- OBSOLETE DESK DIARY D/PG APP A4 BLUE KFA41ABU10 1. Containing Printing Paper Un coated 50-150 Gsm- 1081.9 Kgs 3. Containing PVC Coated Paper (170-240 Gsm)-205.06 Sq Meter 4. Containing Binding Board (1mm to 4mm)- 182.0 Kgs	1300 Nos. (1327.3 Kgs.)
23	Printed Diary TITLE-DESK DIARY DAY A PGE A4 BLU 2010 KFA41BU10 1. Containing Printing Paper Uncoated 50-150 Gsm- 1914.3 Kgs. 3. Containing PVC Coated Paper (170-240 Gsm)- 362.8 Sq Meter. 4. Containing Binding Board (1mm to 4mm)- 322.0 Kgs	2300 Nos. (2348.3 Kgs.)

Import Item

Sl.No.	Description of Item	Qty.	
1	Printed Diary Blocks Untrimmed (Contain Paper 50-150 Gsm for 51A, 52A & 53A Diary)	52324 Nos. (16485.2 Kg)	
2	Printed Diary Blocks Untrimmed (Contains Paper 50-150 Gsm)	17407 Nos (3036.4 Kg)	
3	Book Binding Board (1mm to 4mm)	1.05 Kg/Kg content in export	
4	PVC Coated Paper (170-240 mm Gsm)	1.05 sq.mtr./sq.mtr. content in export	
5	GLUE	1 Kg/100 Kg of paper used	
6	Sewing Thread	288125 Meter	
7	Polyester Satin Ribbon (3mm to 6mm)	1.02 meter/meter content in export	
8	Printing Paper Uncoated 50-150 Gsm	20774.2 Kg	
9	Digital Plate	Upto 2% of FOB value of export	
10	Printing Ink (Relevant)	1 gm./Kg of export	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

89	Case No.:8/21/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00379/AM10/	RLA File :09/24/040/00166/AM10/	Lic.No/Date:0910038883 11.08.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.12.2009.			

90	Case No.:62/21/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00433/AM10/	RLA File :10/24/040/00051/AM10/	Lic.No/Date:1010034894 12.08.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.12.2009.			

91	Case No.:63/21/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00434/AM10/	RLA File :10/24/040/00053/AM10/	Lic.No/Date:1010034896 12.08.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.12.2009.			

92	Case No.:64/21/83-ALC1/2009	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00435/AM10/	RLA File :34/24/040/00073/AM10/	Lic.No/Date:3410024890 12.08.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 1/10/2009 by Deptt. of C&PC (Chem.Div.). Reminder dated 13.11.09 issued by this office. Accordingly the case may be re-listed on 9.12.2009..			

93	Case No.:11/23/83-ALC1/2009	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00452/AM10/	RLA File :05/23/040/00013/AM10/	Lic.No/Date:0510248173 24.08.2009	Defer Date:25.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.11.2009.			

94	Case No.:2/18/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/85/050/00086/AM10/	RLA File :02/24/040/00093/AM10/	Lic.No/Date:0210130724 24.08.2009	Defer Date:09.12.2009
	Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 25.11.2009.			

95	Case No.:3/18/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/85/050/00087/AM10/	RLA File :02/24/040/00094/AM10/	Lic.No/Date:0210130726 24.08.2009	Defer Date:09.12.2009
	Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 25.11.2009.			

96	Case No.:1/25/83-ALC1/2009	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Approved
	HQ File :01/83/050/00463/AM10/	RLA File :04/24/040/00133/AM10/	Lic.No/Date:0410107512 02.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/24/2009-Ch-III dated 22.6.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Modified Tapioca Starch (Tapioca Starch content: 88% min.)	1 Kg	Tapioca Starch	0.900 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

97	Case No.:2/25/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00464/AM10/	RLA File :08/24/040/00134/AM10/	Lic.No/Date:0810082667 02.09.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 13/11/09 . Accordingly the case may be relisted on 2.12.09.			

98	Case No.:3/25/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00465/AM10/	RLA File :08/24/040/00135/AM10/	Lic.No/Date:0810082668 02.09.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 13/11/09 . Accordingly the case may be relisted on 2.12.09.			

99	Case No.:4/25/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00466/AM10/	RLA File :08/24/040/00136/AM10/	Lic.No/Date:0810082669 02.09.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 13/11/09 . Accordingly the case may be relisted on 2.12.09.			

	Case No.:5/25/83-ALC1/2009	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Approved
	HQ File :01/83/050/00467/AM10/	RLA File :03/94/040/00320/AM10/	Lic.No/Date:0310536217 03.09.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/70/2008-Ch-II dated 5.11.2009 as under:-

Export Item	Qty.	Import Item	Qty.
PVC Stablizer ALA ME -12 Containing: Tribasic Lead Sulphate: 20-22% Lead Stearate: 48% Minimum	1 Kg	1. Lead oxide 2. Stearic Acid (Stearic Acid content 50+10% Stearic Acid + Palmitic Acid content 90% min.) 3. Wax 4. Bisphenol-A 5. Calcium Carbonate	0.242 Kg 0.370 Kg 0.065 Kg 0.010 Kg 0.016 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

101	Case No.:7/25/83-ALC1/2009	Party Name:NANZ MED SCIENCE PHARMA PVT.LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00469/AM10/	RLA File :05/24/040/00293/AM10/	Lic.No/Date:0510248785 03.09.2009	Defer Date:09.12.2009
Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of Pharma for obtaining the technical comments and decided to defer the case for four weeks. Accordingly the case may be re-listed on 9.12.2009.				

102	Case No.:8/25/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00470/AM10/	RLA File :08/24/040/00130/AM10/	Lic.No/Date:0810082691 03.09.2009	Defer Date:09.12.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 13/11/09 . Accordingly the case may be relisted on 9.12.09.				

103	Case No.:9/25/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00471/AM10/	RLA File :31/24/040/00053/AM10/	Lic.No/Date:3110039848 07.09.2009	Defer Date:09.12.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 9.12.09.				

104	Case No.:11/25/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00473/AM10/	RLA File :31/24/040/00090/AM10/	Lic.No/Date:3110039854 08.09.2009	Defer Date:09.12.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. . Accordingly the case may be relisted on 9.12.09.

105	Case No.:12/25/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00474/AM10/	RLA File :09/24/040/00186/AM10/	Lic.No/Date:0910039259 09.09.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.12.2009.			

106	Case No.:18/26/83-ALC1/2009	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00492/AM10/	RLA File :02/24/040/00096/AM10/	Lic.No/Date:0210131549 15.09.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 9.12.09.			

107	Case No.:1/29/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00534/AM10/	RLA File :10/24/040/00067/AM10/	Lic.No/Date:1010035409 25.09.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 9.12.2009.			

108	Case No.:2/29/83-ALC1/2009	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00535/AM10/	RLA File :03/94/040/00504/AM10/	Lic.No/Date:0310539329 25.09.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.12.2009.			

109	Case No.:1/24/85-ALC3/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/85/050/00127/AM10/	RLA File :02/24/040/00114/AM10/	Lic.No/Date:0210132067 30.09.2009	Defer Date:25.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.11.2009.			

110	Case No.:3/29/83-ALC1/2009	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00536/AM10/	RLA File :08/24/040/00162/AM10/	Lic.No/Date:0810083231 30.09.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.iv) present in the meeting and on the basis of written comments dated Nil offered by him the Committee decided to call for the following information from the firm as under: 1. Production & Consumption data for the last 3 years duly certified by CA. Accordingly the case may be re-listed on 9.12.2009.			

111	Case No.:4/29/83-ALC1/2009	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Approved
	HQ File :01/83/050/00537/AM10/	RLA File :03/94/040/00554/AM10/	Lic.No/Date:0310539828 30.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, Mumbai letter No.03/94/40/554/AM10 dated 30/9/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

112	Case No.:5/29/83-ALC1/2009	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Approved
	HQ File :01/83/050/00538/AM10/	RLA File :03/94/040/00553/AM10/	Lic.No/Date:0310539834 30.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, Mumbai letter No.03/94/40/553/AM10 dated 30/9/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

Case No.:7/29/83-ALC1/2009	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Approved
HQ File :01/83/050/00540/AM10/	RLA File :17/24/040/00109/AM09/	Lic.No/Date:1710002808 30.09.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 11.11.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
COILCOATING BC FG BECKRYCOAT 740 DJ207/CM600 Containing	1 Kg (0.769	1. Polyester Resin Saturated (% Non Volatile content 65% Maximum) 2. Titanium Dioxide Rutile Grade	0.4642 Kg 0.3019 kg

Pigment Content 31.36%+/-1% Solid Resin Content 36.03%+/-1%	Ltr.)	3. Dimethyl Ester/Diabasic Ester/Retadrder (Solvent / Rhodiasoly) 4. Melamine Resin (% Non Volatile content 97+/-2%) 5. Melamine Resin (% Non Volatile content 82+/-2%) 6. Hydro Carbon Solvent (Solvent Naptha) 7. Inorganic Blue Pigment 8. Flow Agent 9. Micronized Red Oxide Pigment 11. Chrome Pigment (Lead Chromate)	0.0887 Kg 0.0515 kg 0.0325 Kg 0.0648 Kg 0.0004 Kg 0.019 Kg 0.0003 Kg 0.0267 Kg
COIL COATING POLYESTER GREEN FG PECKRYPOL 350 Containing Pigment Content 11.90%+/-1% Solid Resin Content 49.12%+/-1%	1 Kg (0.8695 Ltr.)	1. Polyester Resin Saturated (% Non Volatile content 65% Maximum) 2. Titanium Dioxide Rutile Grade 3. Dimethyl Ester/Diabasic Ester/Retadrder (Solvent / Rhodiasoly) 4. Melamine Resin (% Non Volatile content 97+/-2%) 5. Melamine Resin (% Non Volatile content 82+/-2%) 6. Hydro Carbon Solvent (Solvent Naptha) (Distillation Range 150-190 Degree C) 7. Inorganic Green Pigment 8. Flow Agent 9. Wetting Agent 10. Chrome Pigment (Lead Chromate) 11. Carbon Black pigment	0.6394 Kg 0.0322 kg 0.1168 Kg 0.0660 kg 0.0440 kg 0.0346 Kg 0.0282 Kg 0.0213 Kg 0.003 Kg 0.0552 Kg 0.0093 Kg
COIL COATING POLYESTER WHITE FG PECKRYPOL 350 Containing Pigment Content 30.73%+/-1% Solid Resin Content 35.81%+/-1%	1Kg (0.769 Ltr.)	1. Polyester Resin Saturated (% Non Volatile content 65% Maximum) 2. Titanium Dioxide Rutile Grade 3. Dimethyl Ester/Diabasic Ester/Retadrder	0.4637 Kg 0.3224 Kg 0.1222 Kg

		(Solvent / Rhodiasoly) 4. Melamine Resin (% Non Volatile content 97+/-2%) 5. Melamine Resin (% Non Volatile content 82+/-2%) 6. Hydro Carbon Solvent (Solvent Naptha) 7. Flow Agent 8. Micronized Red Oxide Pigment 9. Inorganic Blue Pigment 10. Chrome Pigment (Lead Chromate)	0.0515 Kg 0.0300 kg 0.0407 Kg 0.0192 Kg 0.0001 Kg 0.0001 Kg 0.0001 Kg
COILCOATING POLYESTER CNG GREEN FG PECKRYPOL 350 Containing Pigment Content 10.04%+/-1% Solid Resin Content 50.99%+/-1%	1Kg (0.884 Ltr.)	1. Polyester Resin Saturated (% Non Volatile content 65% Maximum) 2. Titanium Dioxide Rutile Grade 3. Dimethyl Ester/Diabasic Ester/ Retadrder (Solvent / Rhodiasoly) 4.Melamine Resin (% Non Volatile content 97+/-2%) 5. Melamine Resin (% Non Volatile content 82+/-2%) 6. Hydro Carbon Solvent (Solvent Naptha) 7. Inorganic Green Pigment 8. Flow Agent 9. Defoamer 10. Chrome Pigment (Lead Chromate) 11. Carbon Black pigment	0.6763 Kg 0.0459 Kg 0.1079 Kg 0.0734 Kg 0.0300 Kg 0.0402 Kg 0.0362 Kg 0.0088 Kg 0.008 Kg 0.0141 Kg 0.0092 Kg
COILCOATING POLYESTER CARRIBBEAN BLUE FG BP 350 Containing Pigment Content 14.61%+/-1% Solid Resin Content 47.34%+/-1%	1 Kg (0.854 Ltr.)	1. Polyester Resin Saturated (% Non Volatile content 65% Maximum) 2. Titanium Dioxide Rutile Grade 3. Dimethyl Ester/Diabasic Ester/ Retadrder (Solvent / Rhodiasoly) 4. Melamine Resin (% Non Volatile content 97+/-2%)	0.6126 Kg 0.1094 Kg 0.1123 Kg 0.0681 Kg

		5. Melamine Resin (% Non Volatile content 82+/-2%) 6. Flow Agent 7. Hydro Carbon Solvent (Solvent Naptha) (Distillation Range 150-190 Degree C) 8. Inorganic Blue Pigment 9. Carbon Black pigment 10. Inorganic Green Pigment 11. Defoamer	0.0400 Kg 0.0069 Kg 0.0491 Kg 0.0202 Kg 0.0038 Kg 0.02 Kg 0.0076 Kg
COILCOATING POLYESTER PARROT GREEN FG BP 350 Containing Pigment Content 13.92%+/-1% Solid Resin Content 48.22%+/-1%	1 Kg (0.884 Ltr.)	1. Polyester Resin Saturated (% Non Volatile content 65% Maximum) 2. Titanium Dioxide Rutile Grade 3. Dimethyl Ester/Diabasic Ester/ Retadrdter (Solvent / Rhodiasoly) 4. Melamine Resin (% Non Volatile content 97+/-2%) 5. Melamine Resin (% Non Volatile content 82+/-2%) 6. Hydro Carbon Solvent (Solvent Naptha) (Distillation Range 150-190 Degree C) 7. Inorganic Green Pigment 8. Flow Agent 9. Defoamer 10. Chrome Pigment (Lead Chromate) 11. Carbon Black Pigment	0.6343 Kg 0.0538 Kg 0.1097 Kg 0.0631 Kg 0.0400 Kg 0.0408 Kg 0.0145 Kg 0.008 Kg 0.0079 Kg 0.0772 Kg 0.0007 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

114	Case No.:8/29/83-ALC1/2009	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00541/AM10/	RLA File :17/24/040/00118/AM09/	Lic.No/Date:1710002809 30.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 23.12.2009.			

115	Case No.:6/29/83-ALC1/2009	Party Name:SRIRAM COMPOUNDS PVT. LTD .	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00539/AM10/	RLA File :05/24/040/00570/AM09/	Lic.No/Date:0510250171 01.10.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy for RLA. Accordingly the case may be re-listed on 9.12.2009.			

116	Case No.:10/29/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00543/AM10/	RLA File :09/24/040/00224/AM10/	Lic.No/Date:0910039457 05.10.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.12.2009.			

117	Case No.:12/29/83-ALC1/2009	Party Name:SOOD PAPER & ALLIED CHEMICALS	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00545/AM10/	RLA File :03/95/040/00350/AM10/	Lic.No/Date:0310540289 05.10.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.12.2009.			

118

Case No.:13/29/83-ALC1/2009	Party Name:BHOOMI INDUSTRIES LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Approved
HQ File :01/83/050/00546/AM10/	RLA File :08/24/040/00145/AM10/	Lic.No/Date:0810083338 05.10.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/61/2009-Ch-II dated 9.11.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Potassium Sulphate	1 Kg	Potassium Chloride	0.951 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:14/29/83-ALC1/2009	Party Name:BHOOMI INDUSTRIES LTD.	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Approved
	HQ File :01/83/050/00547/AM10/	RLA File :08/24/040/00146/AM10/	Lic.No/Date:0810083342 05.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of			

119	C&PC(Chem.Div.) forwarded vide their U.O. No.14010/61/2009-Ch-II dated 9.11.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Potassium Nitrate	1 Kg	Potassium Chloride	0.820 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

120	Case No.:9/29/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00542/AM10/	RLA File :09/24/040/00210/AM10/	Lic.No/Date:0910039456 05.10.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.12.2009.			

121	Case No.:15/29/83-ALC1/2009	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00548/AM10/	RLA File :04/24/040/00152/AM10/	Lic.No/Date:0410108166 06.10.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 9.12.2009.			

122	Case No.:16/29/83-ALC1/2009	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00549/AM10/	RLA File :04/24/040/00151/AM10/	Lic.No/Date:0410108167 06.10.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 9.12.2009.			

123	Case No.:17/29/83-ALC1/2009	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00550/AM10/	RLA File :09/24/040/00227/AM10/	Lic.No/Date:0910039479 06.10.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.12.2009.			

124	Case No.:18/29/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00551/AM10/	RLA File :08/24/040/00169/AM10/	Lic.No/Date:0810083428 07.10.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. . Accordingly the case may be relisted on 9.12.09.			

125	Case No.:19/29/83-ALC1/2009	Party Name:VVF LIMITED,	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00552/AM10/	RLA File :03/95/040/00353/AM10/	Lic.No/Date:0310540591 07.10.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.12.2009.			

126	Case No.:1/33/83-ALC1/2009	Party Name:DEVANSHI DYESTUFF	Meet No/Date:33/83-ALC1/2009 11.11.2009	Status:Case Deferred
	HQ File :01/83/050/00585/AM10/	RLA File :03/94/040/00534/AM10/	Lic.No/Date:0310543086 29.10.2009	Defer Date:09.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.12.2009.			

Date:19.11.2009

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer

Date:17.11.2009

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer